

Government in the matter; and

(e) the steps taken to repair the damage ?

THE MINISTER OF ENERGY AND MINISTER OF STEEL AND MINES (SHRI VASANT SATHE) : (a) Yes, Sir. A prestressed concrete girder on the Calcutta side approach to Hooghly Bridge in the process of installation toppled on one side and fell down on the ground on 31.3.87.

(b) One worker of the sub-contractor carrying out the erection work fell down, was seriously injured and succumbed to his injuries. There was no loss of property except the loss of the girder which had to be dismantled and removed and the value of which is approximately Rs. one lakh. The work is covered by insurance and necessary claim is being made.

(c) A departmental enquiry has been ordered by HSCL.

(d) The Enquiry is in process and action as necessary on the basis of the enquiry report shall be taken. Pending enquiry, Hindustan Steelworks Construction Limited has suspended the in-charge Divisional Engineer and transferred the Chief Engineer.

(e) Arrangements have been made to cast another prestressed girder to replace the one which fell down and the erection of the same shall be done soon.

Unauthorised construction in Connaught place/Circus, New Delhi

8170. SHRI KAMLA PRASAD SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) how many cases of unauthorised use of upper storeys of shops in Connaught Place and Connaught Circus, New Delhi have come to light and what action has been taken to strictly endorse the lease deeds;

(b) whether the upper storeys of shops in Connaught Place and Connaught Circus New Delhi are meant only for residential purposes;

(c) how many cases involving the N.D.M.C. tenants/lessee etc. are pending and since when and what steps have been taken to finalise them; and

(d) how many cases of encroachment and unauthorised construction in N.D.M.C. area are pending with courts and N.D.M.C. and since when and what steps have been taken to finalise them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No general survey of shops in Connaught Place and Connaught Circus has been conducted by the Land and Development Office of this Ministry. In the absence of a general survey of shops, it is not possible to intimate how many upper storeys of shops in Connaught Place/Circus are being used unauthorisedly. However, whenever, any such unauthorised use comes to the notice of L & DO, action under the terms of lease is taken by it.

(b) The shops in Connaught Place and Connaught Circus are governed by different kinds of leases. In a large number of cases, the upper storeys are leased for residence/flats. Besides as per the Master/Zonal Plan for Delhi, the 'Land use' prescribed for the Connaught Place is "Commercial Business District" which allows/permits the buildings falling therein to be used for "Commercial" use. In certain cases, the lease deeds for the upper storeys still permit only residential use.

(c) The occupants of the upper storeys of shops in Connaught Place area are neither the tenants nor the lessees of the NDMC and as such the question of any cases pending with the NDMC for their finalisation does not arise.

(d) The information regarding cases of encroachment and unauthorised construction

in N.D.M.C. area is as under :

Sl. No.	No. of cases pending in various courts	Total No.	Remarks
1.	Unauthorised construction	184	83 cases pertain to the period prior to the amendment in Punjab Municipal Act.
2.	Squatters	177	In all courts i.e. Supreme Court, High Court and Lower Courts.
3.	Encroachment on public land	2972	Chit Challans Triable summarily by the N.D.M.C.

(B) The following steps have recently been taken by the NDMC to decide on such cases expeditiously :

- (i) One officer of the rank of Dy. Law Officer has been posted exclusively in Tis Hazari Courts to ensure the early disposal of these cases.
- (ii) Regular meetings are held at Senior Level, like that of Chief Architect to monitor the action on Court cases.

(Interruptions)

MR. SPEAKER : I shall listen. Why do all of you stand at a time ?

(Interruptions)

[English]

MR. SPEAKER : What is the matter ? This is nothing.

(Interruptions)

12.00 hrs.

(Interruptions)

[Translation]

MR. SPEAKER : Please do not do so, do not do so.

(Interruptions)

MR. SPEAKER : I shall talk to everybody, but please, do not do so.

(Interruptions)

MR. SPEAKER : Shri Charles, please sit down. Why do all of you stand at a time ? Does it behove you ? Please sit calmly. Please do not do so. Both the sides are doing this thing. Does it behove you ?

12.01 hrs.

QUESTION OF PRIVILEGE

MR. SPEAKER : On 15th April, 1987, Shri H. N. Nanje Gowda, Shrimati B. Basavarajeswari and Dr. G. S. Rajhans gave a joint notice of question of privilege against Prof. Madhu Dandavate for allegedly wilfully misleading the House on 17th November, 1983, while participating in the discussion on "the need for Electoral Reforms with special reference to Defections" under Rule 193.

In their notice, the members have stated *inter alia* that "Prof. Dandavate during the course of his talk told the House when he referred to the so called 'Moily tape' episode, that money was sent from Delhi and also that the Karnataka Chief Minister was in possession of the finger prints on the bundles of money".